

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 59/Chd/Hry/2017

In the matter of:

Shekhar Bhandari.	...Financial Creditor/Petitioner
Vs.	
Tirupati Ceramics Ltd.	... Corporate Debtor/ Respondent

Present: Mr. Vaibhav Jain, Advocate and
Mr. Anshul Chhabra, Practising Company Secretary for
Financial Creditor/Petitioner.
Mr. Manish Jain and Ms. Divya Sharma, Advocates
for the respondent.

Notice to the respondent-Corporate Debtor. Mr. Manish Jain, Advocate who is present has filed Memo of Appearance for the respondent and seeks time to file Power of Attorney as he is also representing the same respondent in CP (IB) No.50/Chd/Hry/2017 fixed for today. The Practising Company Secretary has submitted that the address of Corporate-Debtor available on the MCA website portal is 31 KM instead of correct address of 37 KM which fact is also admitted by Mr. Manish Jain, Advocate representing the respondent-Corporate Debtor. Correction is permitted to be made in the relevant pages of the Paper Book. Copy of the petition and the entire Paper Book be supplied to the learned counsel for the respondent within three days. The matter be listed for arguments on 30.8.2017 along with CP (IB) No.50/Chd/Hry/2017. Reply/objections, if any, be filed by the next date.



(Justice/R.P. Nagrath)
Member (Judicial)

✓ August 23, 2017
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